

NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.10.2019**

NAME OF THE PARTIES: Bhupendra Pancholi

v/s

kavya buildcom pvt Ltd

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

5. C.P.(IB)-216(MB)/2019

Both sides present. Counsel for the Petitioner submits that the matter has been amicably settled between the parties and the consent terms filed. Consent terms taken on record. At the request of Counsel for the Petitioner, for withdrawal of this Petition, this Petition is dismissed as not pressed.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
SUCHITRA KANUPARTHI  
Member (Judicial)

/n/